116

indicated below:

- (i) it should have a population of 1 25,000 or more;
 - (ii) concentration of tribal population in a T.D. Block should be 66 2/3%;
 - (iii) the area of a T.D. Block should be between 150-200 sq. miles; and
 - (iv) it should have viability of fun ctioning as a normal administrative unit.
- (b) Only Ghatgaon fulfils the above criteria.
- (c) Ghatgaon could not be approved due to the general decision that no new Tribal Development Block be opened during the IV Plan and the existing resources be utilised in incorporating a new stage III in the existing Blocks so that what has been achieved so far, is sustained and consolidated.

PROGRAMME OF THE NATIONAL SOCIETY FOR PRIVINTION OF BLINDNESS

1536. SHRI JAGAN NATH BHARD-WA]: Will the Minister of WORKS AND HOUSING AND HEALTH AND FAMI-IY PLANNING be pleased to state:

- (a) whether it is a fact that the National Society for Prevention of Blindness has submitted to Government a 15 year programme for the prevention of blindness in the country;
- (b) if so, when it was submitted, the action taken thereon and the details thereof; and
- (c) if no action has been taken, the reasons therefor, and the time by when action is proposed to be taken?

MINISTER OF THE STATE FOR WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (PROF. D. P. CHATTOPADHYAYA): (a) Yes.

(b) Dr. I. P. Agaiwal of All India Institute of Medical Sciences, New Delhi, had submitted a 15 years perspective plan for prevention of blindness in 1967. The Planning Commission did not approve scheme for inclusion in the Fourth Live Year Plan either as a Central or Centrally \$ponsored Scheme. This plan was however, forward to all State and Union Territory Governments for its implementation rom their own resources as far as possible.

(c) Does not ause.

MODIFICATION OF CO-OPERATIVE LAWS

- LAKSHMANA 1537. SHRI U. K. GOWDA: Will the Minister of AGRI-CULTURE be pleased to state:
- (a) whether it is a fact Government are considering to modify the existing cooperative laws; and
 - (b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE); (a) and (b) Coopertion is a State subject. Some suggestions relating to exclusion of lenders from becoming members of Cooperative Societies, reservation of seats on the board of management of cooperatives for weaker sections, restriction of holding office simultaneously in a number of institutions and on terms of holding offices, regulation of loan to office bearers, regular election by an independent authority, independent tribunals etc. were made State Governments for incorporation in their cooperative laws.

The Central Government is also considering to prepare a comprehensive legislation to cover the Multi-State Cooperative Societies replacing the existing Multi-Unit Cooperative Societies Act, 1942, which is an enabling Act.

INCREASE IN THE RATE OF ILLITERACY

U. K. 1538. SHRI LAKSHMANA GOWDA: Will the Minister of CATION AND SOCIAL WELFARE be pleased to state:

- (a) whether the rate of illiteracy in the country has increased as compared to the previous year; and
 - (b) if so the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SO-CIM WITTARL (SHRI D P YADAV) +

(a) There is no evidence to show that the rate of illiteracy has increased in the